

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 04.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section /Rule	Name of Parties
CP(IB)/84/9/AMR/2022	Mani Case	9 of IBC	Bharat Heavy Electricals Limited (BHEL), New Delhi Vs. Navayuga Engineering Company Limited
	IA(IBC)/87/2024	U/s Rule 11 of NCLT Rules, 2016	Navayuga Engineering Company Limited Vs Bharat Heavy Electricals Limited (BHEL)
	IA(IBC)/45/2024	Under Rule 11 of NCLT Rules, 2016	Navayuga Engineering Company Limited Vs Bharat Heavy Electricals Limited

ORDER

Present: Mr. Shravan, Ld. Counsel for the OC.

Mr. Achyuth Chokkapu, Proxy Counsel for the CD.

Rejoinder not filed. For filing Rejoinder, list the matter on 13.08.2024.

IA (IBC)/87/2024:

Present: Mr. Achyuth Chokkapu, Proxy Counsel for the Applicant.

Mr. Shravan, Advocate takes notice on behalf of the Respondent and seeks time to file counter. For filing counter, list the matter on 13.08.2024.

IA (IBC)/45/2024:

Present: Mr. Achyuth Chokkapu, Proxy Counsel for the Applicant.

Mr. Shravan, Ld. Counsel takes notice on behalf of the Respondent and seeks time to file counter. For filing counter, list the matter on 13.08.2024.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**